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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**NEW DELHI**

R.A. No. 104/92 In  
O.A. No. 2437/89  
T.A. No.

199

DATE OF DECISION 22.4.1992

Shri B. S. Vaid

Petitioner

Advocate for the Petitioner(s)

Versus

Union of India & Others

Respondent

Advocate for the Respondent(s)

**CORAM**

The Hon'ble Mr. P. K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. B. N. Dhoundiyal, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal?

(Judgment of the Bench delivered by Hon'ble Shri P.K. Kartha,  
Vice Chairman(J))

The petitioner in this R.A. is the original applicant in OA-2437/89 which was disposed of by judgement dated 19.2.1992. The grievance of the petitioner was about the adverse remarks recorded in his A.C.R. for the years 1981 and 1982. He had sought for expunging them and for restoring his position in the matter of promotion as if the adverse remarks had not been so recorded.

2. After going through the records of the case and hearing the learned counsel for both the parties, the Tribunal found no merit in the application and the same was dismissed.

3. After going through the ~~various~~ points raised in the R.A., we see no error of law apparent on the face of the judgement. The petitioner has also not brought out any fresh facts warranting a review of the judgement. In view of this, the R.A. is dismissed.

B.N. Dhoundiyal

(B.N. Dhoundiyal)  
Administrative Member

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(P.K. Kartha)  
Vice-Chairman (Judl.)